

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

STARRED QUESTION NO:564
ANSWERED ON:05.05.2010
PROSECUTION OF OFFICIALS
Ram Shri Purnmasi; Sinh Dr. Sanjay

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether a number of cases are pending with various Government Departments/Organizations for grant of approval for prosecution of officials against alleged corruption cases under the relevant laws;
- (b) if so, the details thereof and the reasons therefor;
- (c) the details of such officers against whom the Central Vigilance Commission (CVC) has sought permission from the Government to file charge sheets;
- (d) whether the Government has formulated any policy to regulate grant of permission to CVC in such cases, within a fixed time frame; and
- (e) if so, the details thereof?

Answer

Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; and Minister of State in the Ministry of Parliamentary Affairs (SHRI PRITHVIRAJ CHAVAN)

(a) to (e): A statement is laid on the Table of the House.

Statement referred to in reply to parts (a) to (e) of Lok Sabha Starred Question No. 564 for 05.05.2010 regarding "Prosecution of Officials".

(a) & (b): As on 31.3.2010, 117 cases of prosecution sanction were pending with the concerned competent authorities under the Prevention of Corruption, Act, 1988. These details are available on the website of the CBI. (www.cbi.nic.in)

(c): The charge-sheets are filed in the court of law by the respective Investigating agencies and not CVC. The sanction for prosecution is sought by such Investigating agencies in terms of the provisions of the Prevention of Corruption Act, 1988 (45 of 1988) to charge sheet public servants in a court of law. The Commission is empowered under section 8(1)(f) of the CVC Act, 2003 to review the progress of applications pending with the competent authorities for sanction of prosecution under the Prevention of Corruption Act, 1988.

(d) & (e): The Government has issued detailed guidelines for processing of the proposals of prosecution sanction prescribing a time limit of three months. It is the responsibility of the Administrative Ministries to take decision in the matter within the prescribed timeframe. In the event of any delay, the CVC reviews such cases from time to time.